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THE ANDHRA PRADESH GAZETTE

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No. 201

AMARAVATI,

WEDNESDAY,

24th SEPTEMBER,

2025.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 24th September, 2025.

L. A. Bill No. 20 of 2025

A BILL TO AMEND THE ANDHRA PRADESH STATE AQUACULTURE DEVELOPMENT AUTHORITY ACT, 2020 .

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows:

- (1) This Act may be called the Andhra Pradesh State Aquaculture Short title and commencement.
 Development Authority (Amendment) Act, 2025.
 - (2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
- 2. In the Andhra Pradesh State Aquaculture Development Authority Act, 2020, (hereinafter referred to as the Principal Act), in section 2, for sub section (1), the following shall be substituted, namely,
 Amendment of Section 2.

 Act No. 29 of 2020.
 - "(1) It is hereby declared that it is expedient in the public interest that the State Should regulate the aquaculture and aquaculture business operations for sustainable growth of aquaculture in the State.".
- 3. In the Principal Act, in section 3, after clause (25), the following shall be added, namely,-

Amendment of section 3.

J-39/4 [1]

"26. "Seafood " means any fin fish/ shell fish/ any other aquatic organism/biomass caught from natural water bodies or cultured in any water bodies.".

Amendment of section 5.

- 4. In the Principal Act, in section 5, after clause (vi), the following shall be inserted, namely,-
 - "(vi) (a) to monitor, regulate and promote best aquaculture practices including antibiotic residue free aquaculture practices including antibiotic residue free aquaculture produce in the State.".

Amendment of section 6.

- 5. In the Principal Act, in section 6, for clauses (vi) and (xxiv), the following shall be substituted, namely,-
 - (i) "(vi) to decide, declare and fix the rates for aquaculture produce/ sea food/ value added products etc., in the event crisis in due consultation with stakeholders and in lines with the international prices.".
 - (ii) "(xxiv) to inspect any farm/hatchery/ feed manufacturing unit/any other aquaculture or aquaculture business unit for compliance to the quality standards.".

Amendment of section 7.

- 6. In the Principal Act, in section 7, in sub-section (1) for clauses (x) and (xiii), the following shall be substituted, namely,-
 - "(x) Dean, Faculty of Fishery Science, APFU, Member.
 - (xiii) Three representatives from Aquaculture Business operators and nominated by the Government-Members out of which one shall be from Processing plants (Exporters), one from hatchery operators and one from feed manufacturing plants.".

Amendment of section 8.

- 7. In the Principal Act, in section 8, in sub-section (1) for clause (iv), the following shall be substituted, namely,-
 - "One professor in the Faculty of Fishery Science, APFU, nominated by the Dean of Fishery Science, APFU Member.".

Amendment of section 9.

- 8. In the Principal Act, in section 9, in sub-section (1) for clause (ii), the following shall be substituted, namely,-
 - "Joint Collector-Member.".

9. In the Principal Act, in section 22, for sub-section (2), the following shall be substituted, namely,-

Amendment of section 22.

"(2) The licensed/registered aquaculture farmers under sub-section (1), shall submit their details in the prescribed format along with prescribed fee within four (4) months from the appointed date for obtaining endorsement.

Provided that the Executive Committee shall have the powers to permit issuance of endorsements for a limited duration anytime after the lapse of 4 months from the appointed date subject to the condition of paying the prescribed license fee along with late fee equivalent to 50% of the license fee.

10. In the Principal Act, for section 25, the following shall be substituted, namely,-

Amendment of section 25.

- "25 (i) Licenses/endorsements are issued/made under this law shall be valid for five years for doing aquaculture operations and for one year for aquaculture business operations and they are required to be renewed likewise period thereafter as prescribed.
 - (ii) The existing Licenses/endorsements issued/ made for doing aquaculture operations and aquaculture business operations be continued for five years and one year respectively from the date of enforcement of this clause and they are required to be renewed likewise period thereafter as prescribed.
- 11. In the Principal Act, in section 29, in sub-section (3), after the existing proviso in Note, the following shall be inserted, namely,-

Amendment of section 29.

- "Provided further that sub section (3) shall not applicable to feed manufacturing plants, processing plants and hatcheries."
- **12.** In the Principal Act, in section 36, for the expression "SWU" the expression "APFU" shall be substituted.

Amendment of section 36.

STATEMENT OF OBJECTS AND REASONS

The proposed amendments to the Andhra Pradesh State Aquaculture Development Authority Act, 2020 aim to streamline Aquaculture and Aquaculture business operations within the aquaculture sector, simplify licensing procedures, and update existing terminology. The core motivations for the proposed aquaculture amendments stem from a combination of stakeholder feedback, operational challenges with the existing Act, and the need to enhance the sector's sustainability and economic efficiency in light of ease of doing business.

Various stakeholders have requested amendments to make the existing Act simpler and more user-friendly, leading to a series of stakeholder meetings where these requests were discussed.

Approximately 20% of aqua farmers did not endorse their old registrations within the stipulated time, necessitating a provision to facilitate these endorsements.

For which, facilitate the endorsement of old registrations by introducing a provision for endorsement with the payment of the license fee plus a late fee of 50% of the license fee, benefiting approximately 20% of aqua farmers.

In light of the licenses issued under the provisions of the Coastal Aquaculture Authority Act, 2005 (Central Act No.24 of 2005) for Coastal Aquaculture activities for a period of five years and to achieve financial sustainability of APSADA, it would be appropriate to reduce the validity of licenses issued to Aquaculture Business Operations from lifetime to one year and to aquaculture operations from life time to five years.

In order to achieve the above objects, it has been decided to undertake a suitable legislation.

This Bill seeks to give effect to the above objects.

KINJARAPU ATCHANNAIDU

Minister for Animal Husbandry, Dairy Development and Fisheries

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2), 9 and 10 of the Bill authorizes the Government to issue notifications in respect of the matters specified therein and generally to carry out the purposes of the Act.

All such notifications issued, which are intended to cover the matters mostly of procedural in nature are to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

KINJARAPU ATCHANNAIDU

Minister for Animal Husbandry, Dairy Development and Fisheries

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

Andhra Pradesh State Aquaculture Development Authority (Amendment) Bill, 2025, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

KINJARAPU ATCHANNAIDU

Minister for Animal Husbandry, Dairy Development and Fisheries

PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.